

CENTRAL ADMINISTRATIVE TRIUNAL, ERNAKULAM BENCH

O.A. No.94 of 1999.

Wednesday this the 27th day of January, 1999.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

K. Mukunda Menon,
Retired Station Superintendent,
S. Railway (Kalamassery),
Ponnuveettil, Kizhekkumpattukara,
Thrissur -680 005.

.. Applicant

(By Advocate Shri K. Padmanabhan)

Vs.

1. Union of India, represented by
General Manager, Southern Railway,
Chennai.
2. Divisional Accounts Officer,
Southern Railway, Trivandrum.
3. Divisional Accounts Officer,
Southern Railway, Palghat.

.. Respondents

(By Advocate Shri K. Karthikeya Panicker)

The application having been heard on 27th January, 1999
the Tribunal on the same day delivered the following:

O R D E R

The applicant, a Pensioner is aggrieved that he is getting lesser pension in comparison with the pension awarded to one Shri Sreedharan, who, on the date of superannuation was drawing lesser pay than the applicant. This anomaly according to the applicant has arisen after the implementation of the report of the 4th Central Pay Commission and it is being continued on acceptance of the report of the 5th Central Pay Commission. Pointing out this anomaly, the applicant has made a representation to the first respondent on 27.1.98(A4) and another representation to the 2nd respondent on 26.6.98 (A5). Finding no response to these representations the applicant has filed this application for a direction to the respondents to refix the applicant's pension correctly in accordance with the rules.

2. When the application came up for hearing Shri K. Karthikeya

Panicker, Railway Counsel appearing for the respondents agreed that the respondents may be directed to consider the A5 representation in accordance with the rules and instructions on the subject and to give the applicant an appropriate order within a stipulated time.

3. In the light of the above submission, I dispose of this application directing the second respondent to consider the A5 representation made by the applicant in accordance with the rules and instructions on the subject and to give him an appropriate order within a period of three months from the date of receipt of a copy of this order. No costs.

Dated this the 27th January 1999.



A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A4: Copy of representation dated 27.1.1998 submitted by applicant.
2. Annexure A5: Copy of representation dated 26.6.1998 submitted by applicant to 2nd respondent and others.
